श्रम मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा: (क) श्रीर (ख) सरकार इस समय उन यूनियनों की मान्यता को समाप्त करने पर विचार नहीं कर रही है जो गैर-कानूनी हड़तालों के लिए जिम्मेदार हैं। लेकिन इस श्राशय के प्रस्ताव को राष्ट्रीय श्रम सम्मेलन में विचार-विमर्श के लिए कार्यसूची में शामिल किया गया है।

Written Answers

(ग) यह मामला जुलाई, 1980 में हुए श्रम मंत्री सम्मेलन में विचार के लिए नहीं उठाया गया।

i'ITHE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) and (b) Government is not, at present, considering the derecognition of those trade unions which have been responsible for illegal strikes. However, there is a proposal to this effect included in the agenda for discussion in the National Labour Conference.

(c) This matter did not come up for consideration in the Labour Minister's Conference held in July, 1980.]

Deputationists in Intelligence Bureau

•158. SHRI RAMANAND YADAV: SHRIMATI AMARJIT KAUR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government are aware that intelligence Bureau purchased three thousands copies of a Hindi Magazine Maya of November, 1980 from the Central News Agencies. Maya Magazine office on Tolstoy Marg, New Delhi and other book-stalls;
- (b) if so, the reasons for incurring such a heavy expenditure;
- (c) what are the reasons for which Intelligence Bureau is manned by IPS officers and not by civilian officers;
- (cl) what are the rules under which a deputationist can be given deputation allowance ^{ar}>d for what period;
 - ff 1 English Translation.

- (e) whether deputationist can be promoted by the borrowing department; and
- (t) if not, the reasons why deputationists are promoted in the Intelligence Bureau?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) No sucly purchase was made.

- (b) Does not arise.
- (c) It is not correct that the Intelligence Bureau is wholly manned by IPS Officers. The Bureau has its own cadres In the executive, ministerial and technical services. IPS Officers as well Officers from other sources are take_n in the Intelligence Bureau on deputation basis.
- (d) Under general orders, deputation allowance is normally admissible upto 3 years except for those posts where a longer period of tenure is prescribed. This period may be extended by one year in public interest. In the case of deputation of State Police Officers to the Intelligence Bureau, separate orders exist which do not prescribe any specific tinu limit for deputation or for drawing deputation allowance.
 - (e) Yes, Sir.
 - (f) Does not arise.

Use of Hindi in Foreign Missions

•159. DR. M.M.S SIDDHU: SHRI BISWA GOSWAMI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether some groups of V.I.Ps. have been sent abroad recently to study the progress made by our foreign missions in the use of Hindi, and if so, the expenditure incurred on this account; and
- (b) whether it is a fact that some of the V.I.Ps. included in these groups did no themselves having a working knowledge of Hindi?

THE MINISTER OF HOME AFFAIRS t'GIANI ZAIL SINGH): (a) No Sir. The Government Rave not fierat any groups of V.I.Ps. abroad.

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However a Committee of Parliament on Official Language went on a visit to Indian Missions abroad to study the position of the use of Hindi, as part of their normal functioning. This Committee is not a Government Committee, but a Committee of Parliament. Like any other Committee of Parliament, the Committee themselves decide about their tours, etc. and their expenditure is borne by the Lok Sabha/Rajya Sabha Secretariat. Thus, Government have neither sent any groups abroad nor incurred any expenditure on this account. The Lok Sabha Secretariat have sanctioned Rs. 16 lakhs for the Committee's visit abroad.

(b) The Committee of Parliament on Official Language has been constituted under Section 4 of the Official Languages Act, 1963. The Committee have 30 members—20 from the Lok Sabha and 10 from the Rajya Sabha, in accordance with the said Act, the members of the Committee are elected by the members of the Lok Sabha and the members of the Rajya Sabha, respectively. No educational qualifications have prescribed for members of the Committee.

♦168. [Trans/erred to the 2nd December, 1980.]

Inadequate pension to widows

- 852. PROF. RAMLAL PARIKH: Will the Minister of LABOUR be pleased to state;
- (a) whether Government are aware of the inadequacy of the amount of pension given to working class after their retirement; and
- (b) if so, what are the measures Government propose to take for en hancing the pension particularly for widows of the workers who die duty?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SiNHA):

(a) and (b). Various proposals regarding liberalisation of existing benefits under the Employees' Family Pension Scheme, 1971 have been received by the Government. These are under consideration

to Questions

Implementation of Labou,. and Indus, trial **Laws in Research Organisations**

- 853. SHRI HARKISHAN **SINGH** SURJEET: Will the Minister of LA BOUR be pleased to state:
- (a) whether Government have implemented the Supreme Court judgement in "Bangalore Water Supply and Sewerage Board versus A. Rajpa and others" delivered in February, 1978 laying down the definition of 'Industry' lor the purposes of Industrial Dispute Act, 1947; and
- (b) the steps taken by Government to implement the provisions of Labour and Industrial Laws in the Council of Scientific and Industrial Research. National Laboratories set up under it and in other such research organisations in the light thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) and (b). The law operates according to the case law established by court judgements. It is for the parties concerned, who are benefited by the case law to avail of the provisions of the Industrial Disputes Act, 1947, for the settlement of disputes.

Industrial Employment (Standing Orders) Act. 1946

- 854. SHRI HARKISHAN SINGH SURJEET: Will the Minister of LA BOUR be pleased to state:
- the Central (a) whether Scientific Chandi Instruments Organisation, garh, has framed the Standing Orders for its employees as required under the Industrial Employment (Standing Orders) Act, 1946;
- (b) whether the Central Scientific Instruments Organisation Employees' Unio_n (Regd.) Chandigarh has writ ten letters to Administration ef the Union Territory of the Chandigarh bringing to it_f notice the non-rompliance of statutory provision by its ma-